

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1981
ANSWERED ON MONDAY THE 19TH DECEMBER, 2022
AGRAHAYANA 28, 1944 (SAKA)**

TRAINING BY IBBI

QUESTION

1981. SHRI ANIL FIROJIYA:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) the steps being taken by the Insolvency and Bankruptcy Board of India (IBBI) for imparting training to the trainee officers of Indian Corporate Law Services;**
- (b) if so, the details thereof; and**
- (c) the details of the amendments made by the IBBI in (Voluntary Liquidation) Regulations, 2017?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) & (b): Insolvency and Bankruptcy Board of India [IBBI, the Regulator of Insolvency and Bankruptcy Code, 2016 (the Code)] regularly conducts training programme for the orientation of the Indian Corporate Law Services Trainee Officers. The workshops for the calendar year 2022 were held on 17.01.2022 to 19.01.2022 and 11.07.2022 to 13.07.2022.

(c): IBBI notified the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 on March 31, 2017 thereby providing the process of voluntary liquidation of corporate persons under the Code. Considering the emerging market needs, IBBI has so far amended the said regulation 5 (five) times which are available in public domain on the website of the Regulator i.e. www.ibbi.gov.in.
